

section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-3237/64].

- (ii) Notification G.S.R. No. 1294, dated the 8th September, 1964, publishing the Coffee (Third Amendment) Rules, 1964, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-3238/64].

#### **THE SALT CESS RULES, 1964**

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI JAGANATH RAO) : Sir, on behalf of Shri Bibu-dhendra Misra, I beg to lay on the Table, under sub-section (3) of section 6 of the Salt Cess Act, 1953, a copy of the Ministry of Industry Notification S.O. No. 2167, dated the 6th June, 1964, publishing the Salt Cess Rules, 1964. [Placed in Library. See No. LT-3239/64].

#### **SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF KERALA IN 1964-65**

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT) : Sir, on behalf of Shri T. T. Krishnamachari, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Government of Kerala in the year 1964-65.

#### **RESULT OF ELECTION TO THE COFFEE BOARD**

MR. CHAIRMAN: Shri K. Madhava Menon being the only candidate nominated for election to the Coffee Board, he is declared duly elected to be a member of the said Board.

#### **LEAVE OF ABSENCE TO SHRI MAHESH SARAN**

MR. CHAIRMAN: I have to inform Members that the following letter dated the 15th September, 1964, has been received from Shri Mahesh Saran:—

"I have been ill and my doctors do not advise me to attend this Session of Parliament.

So I hope, you will be good enough to permit me to absent myself from this Session of Parliament."

Is it the pleasure of the House that permission be granted to Shri Mahesh Saran for remaining absent from all meetings of the House during the current session?

*(No hon. Member dissented)*

Permission to remain absent is granted.

#### **MESSAGES FROM THE LOK SABHA**

##### **I. THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1964**

##### **II. THE LEGAL TENDER (INSCRIBED NOTES) BILL, 1964**

SECRETARY; Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

(I)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Representation of the People (Amendment) Bill, 1964, as passed by Lok Sabha at its sitting held on the 22nd September, 1964."